

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-I SECTION)

MINUTES OF THE NORMS COMMITTEE-I

MEETING NO.NC/1/MEET/Jul/202122/2 (Offline Cases) DATED 02.09.2021

Meeting No.NC/1/MEET/Jul/202122/2 (Offline Cases) of the Norms Committee (NC-I) for the licensing year 2021-2022 was held on 02.09.2021 under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, Development Officer	DPIIT
2.	Shri B. C. Nayak, Development Officer	DHI
3.	Shri Shaish Kumar, Consultant (Tech-1)	Consultant
4.	Shri V.C. Agarwal, Consultant (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar, Consultant (SKB)	Consultant
In Attendance		
1.	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Note:

1. For information of exporters, Norms Committee-I handles all cases pertaining to fixation/ratification of norms for Export products on Engineering items falling under ITC(HS) Chapter 81 to 84, 86 to 93. Communications in respect of cases/pertaining to NC-I may be sent to email address: nc1.dgft@nic.in
2. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
3. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RA should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
4. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied, whichever is less.

The minutes of Meeting No. NC/1/MEET/Jul/202122/2 held on 02.09.2021 were circulated amongst the members of the Committee and finalized. Decision taken on each of the cases is enumerated as below:

Sl. No. 01

Case No. 36/21/80-ALC2/2016	M/s Navkar Fittings & Forgings Pvt. Ltd.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0310808954 Date: 03.11.2016	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00496/AM17		
RLA No.: 03/95/040/00606/AM17		

Case history: The case was rejected in Meeting No. 04/80-ALC2/2017 dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017. However, the applicant had furnished the reply with a request to fix the ad-hoc norms. The applicant's representation was forwarded to **MSME** on 28.11.2018 followed by ID reminders on 17.09.2019, 10.01.2020 & 06.03.2020 for expediting the comments. On the advice of the representative of **MSME**, the case was forwarded to **DPIIT** on 04.01.2021 for examination & comments. DPIIT vide U. O. No. P-47011/8/2021-TSW dated 10.03.2021 had informed that the applicant's reply is incomplete. As decided in the Meeting No. 02/80 dated 16.06.2020, a deficiency letter as raised by DPIIT was sent to the applicant on 02.08.2021. However, no reply has been received as yet.

Decision: Therefore, the Committee decided to send a reminder to the applicant for furnishing the following information:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Detailed calculations for the quantities of import items.

Case is deferred.

Sl. No. 02

Case No. 2/4/80-ALC2/2015	M/s Terumo Penpol Ltd.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 5310008377 dated 28.05.2009	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00073/AM16		
RLA No.: 53/21/040/00002/AM10		

Case history: In the Meeting No. 11/80 date 30.11.2018, the representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/2016-TSW dt.

08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it was requested to MSME to provide comments. Based on the deliberations & as per advice of MSME, the Committee decided that **Consultant (Tech -1)** to look into the matter. Hence, the case was referred to **Consultant (Tech -1)** on 16.10.2019 for examination & comments. **Consultant (Tech-1)** informed that a similar case of the applicant had already been referred to **PLEXCOUNCIL** and **Department of Chemicals & Petrochemicals**. **PLEXCOUNCIL** vide email dated 17.12.2019 had requested for 15 days' time to reply the query and no information had been received from **Department of Chemicals & Petrochemicals** and **PLEXCOUNCIL** were reminded on 12.02.2020 for the expediting the matter. **PLEXCOUNCIL's** reply was received and forwarded to **Consultant (Tech-1)** on 11.03.2020 for examination of the case. However, **Consultant (Tech-1)** informed in the meeting that **PLEXCOUNCIL** reply mentions Acetic Anhydride as the export product, which does not make any sense. Also, a D.O. Letter was sent to **JS, Department of Chemicals & Petrochemicals** on 30.07.2020 to provide their comments in the matter at the earliest. Further, a copy of application was sent to **Department of Chemicals & Petrochemicals** on 09.03.2021 for examination & comments. As decided in the Meeting No. 02/80 dated 16.06.2020, a reminder was issued on 02.08.2021. However, no information has been received so far.

Decision: Therefore, the Committee decided to remind **Department of Chemicals & Petrochemicals** for expediting the comments.

Case is deferred.

Sl. No. 03

Case No. 26/11/80-ALC2/2016	M/s Dee Development Engineers Ltd.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00101/AM17		

Case history: The case was rejected in the Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter raised by DHI. DHI in its comments stated that the applicant's reply is deficient. Therefore, as per comments of DHI, the Committee sent a deficiency letter to the applicant on 17.11.2020. The applicant's reply dated 23.11.2020 sent to DHI on 01.12.2020. DHI informed that the applicant's reply had Appendix 4K dated 04.06.2016 only and not contained information as sought in M. No. 07/80 dated 22.10.2020 (Held on 23.10.2020). Therefore, as decided in the Meeting No. 02/80 dated 16.06.2020, a deficiency letter was issued to the applicant on 17.08.2021 for furnishing the following information:

1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
2. Utilization of import item at SL. No. 11 in the export product.

Decision: The Committee considered the case as per the agenda and noted that the reply against deficiency letter dated 17.08.2021 had not been received as yet. Therefore, the Committee decided to **send a reminder to the applicant** for furnishing the requisite information within 15 days.

Case is deferred.

Sl. No. 04

Case No. 21/6/80-ALC2/2016	M/s Dee Development Engineers Ltd.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0510398216 dated 13.04.2016	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00180/AM17		
RLA No.: 05/23/040/00015/AM17		

Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter raised by DIPP. However, the applicant had furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that applicant's reply against the deficiency letter raised by DPIIT was sent on 05.11.2020. DPIIT vide U. O. No. P-47011/301/2019-TSW dated 23.11.2020 had informed that the applicant's reply is incomplete. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2020, a deficiency letter was issued to the applicant on 17.08.2021 for furnishing the following information:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantity of export item in meters also in addition to its weight.
6. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights.
7. Quantities of import items at Sl. No. 5 to 9 in Nos. also in addition to their weights.

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply dated 31.08.2021 was forwarded to DPIIT on 31.08.2021 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments from DPIIT.

Case is deferred.

Sl. No. 05

Sl. No.: 66

Case No. 45/24/80-ALC2/2013	M/s <u>Kelvion India Pvt. Ltd.</u>	Status: Rejected
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00880/AM14		
Case history: The case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014. The applicant furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant on 18.11.2020 as per comments of DPIIT vide U. O. No.: P-47012/271/2018-TSW dated 03.06.2020:		
1. Weight of each Export Product. 2. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc. 3. Sheet layout diagram of the material indicating the wastage during blanking. 4. The gross weight of the blanks do not match with the size of blanks as indicated in the drawings e.g. as per drawing the gross weight for blank for import item at Sl. No. 1 comes out to be 1.618Kg as against 3.08Kgs, indicted in the drawing. The basis for the gross weights of blanks may be furnished supported by blanks size and size of export item.		
Further, DPIIT vide U. O. No.: P-47012/271/2018-TSW dated 12.03.2021 has informed that the applicant has been asked to furnish the above information multiple times, but they did not submit the required information and forwarded the same information every time. It is not possible to fix the norms on the basis of available information.		
Decision: The Committee considered the case as per the agenda and noted that final reminder was issued to the applicant on 06.08.2021 for furnishing the requisite information. However, no reply has been received yet. Therefore, the Committee decided to reject the case.		
Case is rejected.		

Sl. No. 06

Sl. No.: 66		
M. No.: NC/1/MEET/Jul/202122 /2 (Offline Cases) dated 02.09.2021	M/s TATA Sikorsky Aerospace Ltd.	Status: Deferred
HQ. No.: 01/80/162/301/AM18/ DES-1	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	
Case history: The Committee considered the case as per the agenda and noted that a copy of application was sent to DIPP on 10.07.2018 and to DHI on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of DIPP/ DHI , it was forwarded to MSME on 18.03.2019 followed by reminders on 24.09.2019,		

10.01.2020 & 12.02.2020. A deficiency letter (To provide excel sheet of calculations) was sent to the applicant as per comments of **MSME** received via email dated 22.10.2020. The applicant's reply was sent to MSME on 18.11.2020 to examine the case. MSME via email dated 16.06.2021 has asked to submit certain information. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2020, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. To submit step-wise calculation for all products.
2. To submit MSME-DI wastage report/SEZ wastage report, if any.

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply dated 10.08.2021 was forwarded to MSME on 11.08.2021 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to **remind MSME** for the comments.

Case is deferred.

Sl. No. 07

Case No. 27/9/80-ALC2/2017	M/s TERUMO PENPOL PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18	Subject: Request for fixation of ad-hoc norms	
RLA No.: 53/24/040/00003/AM18		

Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However, the applicant requested to re-fix the norms and allow them for **Personal Hearing**.

In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the applicant appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that **Consultant (Tech 1)** would look into the matter. **Consultant (Tech-1)** pointed out that applicant is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of **Department of Chemicals & Petrochemicals** suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the applicant had been ratified based on SION H-67 which allows for only 10%. **Consultant (Tech-1)** suggested that **PLEXCOUNCIL** may be requested to provide Production/Consumption data of other manufacturers. The case was referred to **PLEXCOUNCIL, Department of Chemicals & Petrochemicals** on 18.10.2019 & 05.11.2019 respectively. However, **PLEXCOUNCIL** vide email dated 17.12.2019 had requested for 15 days' time to reply the query and no information had been received from **Department of Chemicals & Petrochemicals**. The Committee noted that **Department of Chemicals & Petrochemicals** and **PLEXCOUNCIL** were reminded on 12.02.2020 for the expediting the matter. **PLEXCOUNCIL's** reply was received and forwarded to **Consultant (Tech-1)** on 11.03.2020 for examination of the case. However, **Consultant (Tech-1)** informed in the meeting that **PLEXCONCIL** reply mentions Acetic Anhydride as the export product, which does not make any sense. Also, a D.O. Letter was sent to **JS, Department of Chemicals & Petrochemicals** on 30.07.2020 to provide their comments in the matter at the earliest. Further, a copy of application was sent to **Department of Chemicals & Petrochemicals** on 09.03.2021 for examination & comments. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2020, a reminder was issued on 02.08.2021. However, no information has been received so far.

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Decision: The Committee decided to remind Department of Chemicals & Petrochemicals for expediting the comments.

Case is deferred.

Sl. No. 08

Case No.: No.:9/12/80-ALC2/2017	M/s SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 05/24/040/00172/AM18		

Case history: This case was approved in M. No. 3/80-ALC2/2016 dated 09.05.2018 as per recommendation of representative of DHI, DIPP and MSME present in that meeting. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the recommendation of Consultant (Tech-3) was sent to DPIIT on 08.07.2020 as similar cases were examined/ recommended by them. However, DPIIT on 02.09.2020 requested for some additional information and the same were sent to DPIIT on 07.10.2020. Also, some other information received from the applicant was forwarded to DPIIT on 16.10.2020. As decided in the Meeting No. 02/80 dated 16.06.2020, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information as per comments of DPIIT vide U. O. No.: P-47012/289/2018-TSW dated 10.12.2020:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was forwarded to DPIIT on 12.08.2021 for examination & comments. DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 31.08.2021 informed that the applicant's reply is incomplete. Therefore, the Committee decided to ask from the applicant to furnish following information:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Brass Bar blank size and weight thereof supported by size & weight of component (Body B) to be manufactured- export product wise.
5. Cutting allowance and end cutting loss on brass bar.

Case is deferred.

Sl. No. 9

Case No. 41/3/80-ALC2/2015	M/s Y-TEC INDIA PVT. LTD.	Status: Rejected
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0510393093 dated 05.02.2015		
HQ. No.: 01/80/050/00041/AM16	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00523/AM15		

Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter raised by C & PC. However, the applicant vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms. A deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the applicant on 22.11.2019 followed by reminders on 07.03.2020, 17.11.2020, 19.03.2021 and 14.06.2021. However, no reply has been received as yet.

Decision: The Committee considered the case as per the agenda and noted that the applicant did not furnish the reply against deficiency letter despite several reminders. Therefore, the Committee decided to reject the applicant's request of fixation of ad-hoc norms.

Case is rejected.

Sl. No. 10

Case No.: 13/16/80-ALC2/2017	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0310815484 Date: 01.09.2017		
HQ. No.: 01/80/050/00276/AM18	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/95/040/00052/AM18		

Case history: The case was rejected in Meeting No. 06/80-ALC2/2018 dated 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's reply was sent to **DHI** for examination of the case on 21.02.2020 followed by a reminder on 15.10.2020. Further, reply received from the applicant was sent to **DHI** via email dated 14.06.2021 to examine the case. The representative of **DHI** via letter dated 16.06.2021 has asked to send reply in soft form to examine the case. A soft copy of reply of the applicant was sent to **DHI** via email dated 14.06.2021.

Decision: The Committee considered the case as per the agenda and noted that the comments have not been received from **DHI** yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

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Sl. No. 11

Sl. No.: 11

Case No.: 53/2/80-ALC2/2016	M/s ALSTOM INDIA LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0310795652 Date: 30.04.2015		
HQ. No.: 01/80/050/00056/AM17/	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00060/AM16/		
Case history: The case was rejected in M. No. 20/80-ALC2/2016 dated 03.01.2017 due to non-submission of reply of deficiency letter dated 24.10.2016 raised by DHI. The applicant vide letter dated 28.09.2019 had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking following information was received from DHI and sent to the applicant via email dated 16.08.2021:		
1. Copy of complete set of application. 2. Weight of each Export Product. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		
Decision: The Committee considered the case as per the agenda and noted that the email with deficiency letter was not delivered to the applicant due to incorrect email ID. Therefore, the Committee decided to send a letter to the applicant by post for furnishing the comments.		
Case is deferred		

Sl. No. 12

Sl. NO. 12

Case No.: 58/12/80-ALC2/2014	M/s Kelvion India Pvt. Ltd. (Formerly Known as GEA ECOFLEX INDIA PVT. LTD.)	Status: Rejected
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 3110064489 Date: 27.06.2014		
HQ. No.: 01/80/050/00307/AM15/	Subject: Request for fixation of ad-hoc norms	
RLA No.: 31/83/040/00082/AM15		
Case history: The case was rejected in M. No. 3/80-ALC2/2015 dated 12.05.2015 due to non-submission of reply of deficiency letter raised by DIPP. The applicant vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that as per comments of DPIIT vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020, following information were asked from the applicant on 18.11.2020 followed by reminders on 25.03.2021 & 06.08.2021:		
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. 4. Detailed calculation as to how the quality of raw material proposed for import has been		

arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc.

Decision: As no reply has been received as yet from the applicant despite several reminders, the Committee decided to **reject the case**.

Case is rejected.

Sl. No. 13

Case No.: 10/8/80-ALC2/2015	M/s Kelvion India Pvt. Ltd. (Formerly Known as GEA ECOFLEX INDIA PVT. LTD.)	Status: Rejected
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0310795103 Date: 06.04.2015		
HQ. No.: 01/80/050/00116/AM16	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/01169/AM15		

Case history: The case was rejected in Meeting No. 20/80-ALC2/2015 dated 05.01.2016 due to non-submission of reply of deficiency letter dated 22.09.2015 raised by DIPP. The applicant vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that as per comments of DPIIT vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020, following information were asked from the applicant on 18.11.2020 followed by reminders on 25.03.2021 & 06.08.2021:

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc.
4. Sheet layout diagram of the material indicating the wastage during blanking.
5. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
6. Basis for the gross weight of 7.337Kgs for Blank Sheet supported by blank size of the plate (Component).

Decision: As no reply has been received as yet from the applicant despite several reminders, the Committee decided to **reject the case**.

Case is rejected.

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Sl. No. 14

Case No.: 39/22/80-ALC2/2014	M/s Kelvion India Pvt. Ltd. (Formerly Known as GEA ECOFLEX INDIA PVT. LTD.)	Status: Rejected
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0310789333 Date: 17.09.2014		
HQ. No.: 01/80/050/00520/AM15/	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00580/AM15/		
Case history: The case was rejected in M. No. 10/80-ALC2/2015 dated 17.08.2015 due to non-submission of reply of deficiency letter dated 20.03.2015 raised by DIPP. The applicant vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that as per comments of DPIIT vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020, following information were asked from the applicant on 18.11.2020 followed by reminders on 25.03.2021 & 06.08.2021:		
1. Weight of each Export Product. 2. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc. 3. Blank size supported by size of component, separately for each component. 4. Sheet layout diagram of the material indicating the wastage during blanking.		
Decision: As no reply has been received as yet from the applicant despite several reminders, the Committee decided to reject the case .		
Case is rejected.		

Sl. No. 15

Sl. No.: 19	Case No.: 20/19/80-ALC2/2014	M/s Kelvion India Pvt. Ltd. (Formerly Known as GEA ECOFLEX INDIA PVT. LTD.)	Status: Rejected
	M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
	Lic. No. /date: 0310788788 Date: 05.09.2014		
	HQ. No.: 01/80/050/00454/AM15	Subject: Request for fixation of ad-hoc norms	
	RLA No.: 03/94/040/00415/AM15		
Case history: The case was rejected in Meeting No. 4/80-ALC2/2015 dated 26.05.2015 due to non-submission of reply of deficiency letter dated 09.02.2015 raised by DIPP. The applicant vide letter dated 02.11.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that as per comments of DPIIT vide U. O. No.: P-47011/15/2020-TSW dated 03.06.2020, following information were asked from the applicant on 18.11.2020 followed by reminders on 25.03.2021& 06.08.2021:			
1. Weight of each Export Product. 2. Detailed calculation as to how the quality of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing etc. 3. Blank size supported by size of component, separately for each component.			

4. Sheet layout diagram of the material indicating the wastage during blanking.

Decision: As no reply has been received as yet from the applicant despite several reminders, the Committee decided to **reject the case**.

Case is rejected.

Sl. No. 16

Case No.: 4/8/80-ALC2/2018	M/s CHIRAG UDYOG	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0510406909 Date: 19.06.2018		
HQ. No.: 01/80/050/00127/AM19		
RLA No.: 05/23/040/00141/AM19/	Subject: Request for re-fixation of ad-hoc norms	
Case history: The case was approved in M. No. 10/80-ALC2/2019 dated 11.09.2019 based on inputs given by the Technical Authorities present in the meeting. The applicant vide letter dated 21.10.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the applicant on 12.10.2020. The applicant's reply was sent to Consultant (Tech-3) on 06.01.2021 for examination of the case. Consultant (Tech-3) via email dated 13.06.2021 had informed that the applicant's reply dated 23.11.2020 is incomplete. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2020, a deficiency letter was sent to the applicant on 06.08.2021 for furnishing the following information as per comments of Consultant (Tech-3): To provide sheet layout along with dimensions and detailed calculations of wastage.		
Decision: As no reply has been received yet from the applicant, the Committee decided to send a reminder to the applicant to furnish the requisite information within 15 days.		
Case is deferred.		

Sl. No. 17

Case No.: 53/3/80-ALC2/2017	M/s GL&V INDIA PRIVATE LIMITED	Status: Rejected
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 3110066640 Date: 29.03.2017		
HQ. No.: 01/80/050/00053/AM18/		
RLA No.: 31/83/040/00185/AM17	Subject: Request for fixation of ad-hoc norms	
Case history: The case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non-submission of reply of deficiency letter dated 07.03.2019 raised by Consultant (Tech-3) . The applicant vide letter dated 30.12.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the applicant on 12.10.2020 followed by reminders on 17.11.2020, 25.03.2021 & 06.08.2021. However, no reply has been received yet.		

Decision: The Committee considered the case as per the agenda and noted that the applicant did not furnish the reply against deficiency letter despite several reminders. Therefore, the Committee decided to reject the applicant's request of fixation of ad-hoc norms.

Case is rejected.

Sl. No. 18

Sl. No.: 18

Case No.: 23/8/80-ALC2/2018	M/s GE POWER INDIA LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0310821275 Date: 28.05.2018		
HQ. No.: 01/80/050/00146/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00164/AM19		
Case history: The case was rejected in Meeting No. 4/80-ALC2/2019 dated 22.05.2019 due to non-submission of reply of deficiency letter dated 28.12.2018 raised by DHI. The applicant vide letter dated 27.09.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was inadvertently forwarded to MSME who advised referring the case to DHI for examination. The case was referred to DHI on 31.10.2020. As per comments of DHI and as decided in the Meeting No. 02/80 dated 16.06.2020, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:		
1. Complete application with all annexure. 2. Copy of the NC decisions in chronological order. 3. All the replies of deficiencies letters in chronological order. 4. Copy of deficiency letter issued by NC.		
Decision: As no reply has been received yet from the applicant, the Committee decided to send a reminder to the applicant to furnish the requisite information within 15 days.		
Case is deferred.		

Sl. No. 19

Sl. NO.: 19		
Case No.: 21/14/80-ALC2/2018	M/s MANN AND HUMMEL FILTER PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0710110190 Date: 29.07.2016		
HQ. No.: 01/80/050/00337/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 07/24/040/00144/AM17		
Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2018 dated 20.02.2019 on the recommendation of representative of DHI . The applicant vide letter dated 18.12.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was forward to DHI on 06.10.2020 for examination & comments. As decided in		

the Meeting No. 02/80 dated 16.06.2020, as per comments of DHI, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. Complete application with all annexure.
2. Copy of the NC decisions in chronological order.
3. All the replies of deficiencies letters in chronological order.
4. Copy of deficiency letter issued by NC.

Decision: As no reply has been received yet from the applicant, the Committee decided to send a **reminder** to the applicant to furnish the requisite information within 15 days.

Case is deferred.

Sl. No. 20

Case No.: 34/2/80-ALC2/2016	M/s TPP BOILERS PVT. LTD	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0310801039 Dated 15.12.2015		
HQ. No.: 01/80/050/00037/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/95/040/00696/AM16		

Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80 dated 26.04.2016 as per comments of DHI. The applicant vide letter dated 29.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was forward to DHI on 07.10.2020 for examination & comments. As decided in the Meeting No. 02/80 dated 16.06.2020, as per comments of DHI, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. Complete application with ANF 4B with all annexure.
2. Copy of the NC decisions in chronological order.
3. All the replies of deficiencies letters in chronological order.
4. Copy of deficiency letter issued by NC.

Decision: The Committee considered the case as per the agenda and noted the applicant's reply was received and forwarded to DHI on 26.08.2021. The representative of DHI informed that the applicant's reply did not contain reply of above mentioned deficiencies. Therefore, the Committee decided to ask again from the applicant to furnish relevant reply of the above mentioned deficiencies.

Case is deferred.

Sl. No. 21

Case No.: 19/11/80-ALC2/2018	M/s ICEM ENGINEERING COMPANY PRIVATE LIMITED	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0310822939 Dated 09.08.2018		
HQ. No.: 01/80/050/00210/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00306/AM19		
Case history: The case was rejected in Meeting No. 23/80 dated 13.03.2020 due to non-submission of reply of deficiency letter raised by Consultant (Tech-3). The applicant vide letter dated 19.08.2020 furnished the reply and requested for review the case for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was forward to Consultant (Tech-3) on 16.10.2020 for examination & comments. As informed by Consultant (Tech-3), the quantity of imports and exports items given by the applicant in their reply dated 14.08.2020 are not matching with the quantity of imports and exports as mentioned in the Advance Authorization. Therefore, an email was sent on 06.08.2021 to seek clarification from the applicant. The applicant's reply was received on 10.08.2021.		
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) received via email dated 31.08.2021 as under:		
1. The quantity of import item at SL. No. 1 may be allowed as 1.10Kgs/Kg content in the export product at SL. No. 1. 2. The quantity of import item at SL. No. 2 may be allowed as 1.15Kgs/Kg & 1.05Kgs/Kg content in the export product at SL. No. 2 & 3 respectively. 3. The quantity of import item at SL. No. 3 may be allowed as 1.10Kgs/Kg, 1.05Kgs/Kg, 1.05Kgs/Kg & 1.15Kgs/Kg content in the export product at SL. No. 4, 5, 6 & 7 respectively. 4. The quantity of import item at SL. No. 4 may be allowed as 1.05Kgs/Kg & 1.15Kgs/Kg content in the export product at SL. No. 6 & 7 respectively. 5. The quantity of import item at SL. No. 5 may be allowed as 1.10Kgs/Kg & 1.05Kgs/Kg content in the export product at SL. No. 9 & 10 respectively.		
Note: Grade of imported items will be same as used in export product.		
RA concerned may take further necessary action as per the decision of NC.		

Date: 02.09.2021


Santosh Kumar Dubey
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Sl. No. 22

Case No.: 26/20/80-ALC2/2017	M/s ICEM ENGINEERING COMPANY PRIVATE LIMITED	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0310817800 Dated 15.12.2017		
HQ. No.: 01/80/050/00390/AM18	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00742/AM18		
Case history: The case was rejected in Meeting No. 23/80 dated 13.03.2020 due to non-submission of reply of deficiency letter raised by Consultant (Tech-3) . The applicant vide letter dated 19.08.2020 furnished the reply and requested for review the case for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was forward to Consultant (Tech-3) on 16.10.2020 for examination & comments. Therefore, an email was sent on 06.08.2021 to seek clarification from the applicant. The applicant's reply was received on 10.08.2021.		
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) received via email dated 31.08.2021 as under:		
1. The quantity of import item at SL. No. 1 may be allowed as 1.10Kgs/Kg, 1.05Kgs/Kg, 1.15Kgs/Kg, 1.05Kgs/Kg, & 1.03Kgs/Kg content in the export product at Sl. No. 1, 2, 3, 4 & 5 respectively. 2. The quantity of import item at SL. No. 2 may be allowed as 1.10Kgs/Kg & 1.03Kgs/Kg content in the export product at Sl. No. 3 & 4 respectively. 3. The quantity of import item at SL. No. 3 may be allowed as 1.10Kgs/Kg content in the export product at Sl. No. 6 respectively.		
Note: Grade of imported items will be same as used in export product.		
RA concerned may take further necessary action as per the decision of NC.		

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Ministry of Commerce & Industry
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New Delhi

Sl. No. 23

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/s GEA Process Engineering, Vadodara	Status: Deferred
HQ. No.: 01/80/162/AM09/	Subject: Request for fixation of ad-hoc norms	
Case history: The applicant has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100% EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and KSEZs. The applicant has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export product. The applicant vide their representation dated 11.01.2020 had requested for fixation of input/output Norms for the import/export products. The Committee considered the case and noted that a copy of application was sent to MSME on 08.09.2020 for examination of the case. As per comments of MSME received via email dated 16.06.2021, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information: 1. A copy of complete set of application. 2. To provide MSME-DI wastage/SEZ wastage report, if any. Decision: As no reply has been received as yet from the applicant, the Committee decided to send a reminder to the applicant to furnish the requisite information within 15 days. Case is deferred.		

Sl. No. 24

Sl. No. 24		
Case No.: 12/14/80-ALC2/2018	M/s TIL LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 0210208845 dated 11.12.2018		
HQ. No.: 01/80/050/00328/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 02/24/040/00110/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was ratified by NC in its Meeting No. 14/80 dated 20.02.2019 as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019. However, the applicant vide their representation dated 27.10.2019 received on 11.11.2020 has stated that the norms ratified by NC in respect of above AA, item No. 142 was deleted on the plea that the same was not certified as part of export product as per appendix 4E. They have mentioned that this is a typographical error on their part and Sl. No 142 i.e. Variable Disp Pump – Altered -1 No. is very much required for manufacturing of their export item i.e. Rach Stacker, and is being imported on net to net basis. Now the applicant has requested to allow import item at serial No 142 i.e. Variable Disp Pump – Altered Part No. H4194402/00 -1 No. on net to net basis. The Committee reconsidered the case in its meeting dated 16.06.2021 and decided to refer the case to DHI for examination & comments.		
Decision: The Committee decided to forward the applicant's complete representation to DHI for examination and comments.		
Case is deferred.		

Sl. No. 25

Sl. NO. 25		
Case No.: Case No:10/14/80-ALC2/2018	M/s TIL LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 0210208842 dated 11.12.2018		
HQ. No.: 01/80/050/00326/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 02/24/040/00109/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was ratified by NC in its Meeting No. 14/80 dated 20.02.2019 as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019. The applicant vide their representation dated 27.10.2019 received on 11.11.2020 has stated that the norms ratified by NC in respect of above AA, item No. 142 was deleted on the plea that the same is not certified as part of export product as per appendix 4E. They have mentioned that this is a typographical error on their part and Sl. No 142 i.e. Variable Disp Pump – Altered -1 No. is very much required for manufacturing their export item i.e. Rach Stacker, and is being imported on net to net basis. Now the applicant has requested to allow import item at serial No. 142 i.e. Variable Disp Pump – Altered Part No. H4194402/00 -1 No. on net to net basis. The Committee reconsidered the case in its meeting dated 16.06.2021 and decided to refer the case to DHI for examination & comments.		
Decision: The Committee decided to forward the applicant's complete representation to DHI for examination and comments.		
Case is deferred.		

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Sl. No. 26

Sl. No.: 20	Case No.:272/15/80-ALC2/2018	M/s ICEM ENGINEERING COMPANY PRIVATE LIMITED	Status: Approved
	M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
	Lic. No :0310825670 dated 14.12.2018		
	HQ. No.: 01/80/050/00614/AM19	Subject: Request for fixation of ad-hoc norms	
	RLA No.: 03/94/040/00785/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected by the NC in its Meeting No. 15/80-ALC2/2018 dated 15.11.2019 due to non-submission of deficiency letter raised by MSME . However, the applicant vide their application dated 31.12.2020 received on 07.01.2021 had furnished the reply of deficiency letter and requested for fixation of norms As informed by Consultant (Tech-3), the quantity of imports and exports items given by the applicant in their reply dated 31.12.2020 are not matching with the quantity of imports and exports as mentioned in the Advance Authorization. Therefore, an email was sent on 06.08.2021 to seek clarification from the applicant. The applicant's reply was received on 10.08.2021.			
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) received via email dated 31.08.2021 as under:			
1. The quantity of import item at SL. No. 1 may be allowed as 1.05Kgs/Kg content in the export product at Sl. No. 1 & 3. 2. The quantity of import item at SL. No. 1 may be allowed as 1.10Kgs/Kg content in the export product at Sl. No. 2.			
Note: Grade of imported items will be same as used in export product.			
RA concerned may take further necessary action as per the decision of NC.			

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Sl. No. 27

Case No.: 39/27/80-ALC2/2011	M/s Bharat Heavy Electricals Limited	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 6110000728 Dated 27.12.2011		
HQ. No.: 01/80/050/00572/AM12/	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 61/24/040/00055/AM12		

Case history: The Committee considered the case as per the agenda and noted the following older decisions:

- i) **Meeting No. 27/80 dated 20.03.2012:** For 1 Unit, import items at Sl. No. 217 to 233 were deleted owing to their Capital Goods nature.
- ii) **Meeting No. 14/80 dated 01.10.2013:** Amended earlier decision and allowed all items except import items at Sl. No. 217-219 and 228-230. (Six items were not allowed in terms of Policy Circular No. 50 dated 28.12.2011.)
- iii) **Meeting No. 05/80 dated 09.06.2015:** Committee reconsidered the case and decided that since the deleted items are (BTGs) finished goods and not components/raw materials as claimed by applicant, so could not be admissible as per Circular No. 50 dated 28.12.2011.
- iv) **Meeting No. 14/80 dated 19.12.2017:** On applicant's request, Committee reconsidered the case and referred the matter to Policy Relaxation Committee.
- v) **PRC in their Meeting 17/AM19 dated 25.09.2018:** Referred the issue to Policy Division 4 for examination and comments.
- vi) **The Policy Interpretation Committee** in its meeting held on 09.06.2020 has decided that such supplies would be admissible as deemed export and also eligible for advance authorization.
- vii) **Policy-VI division** vide their letter dated has stated that the cases of the applicant were placed by NC-2 before the PIC in its meeting held on 16.07.2019 wherein a decision has been taken. PC-4/NC-1 may take similar action for a decision in this matter.
- viii) **Meeting No. 07/80 dated 22.10.2020:** The Norms Committee observed that the items in this case are different from that in the cases taken up in the PRC. Here, the items are Turbine, Generator and Tools. The Committee observed that Turbine and Generator are capital Goods fitted as it is and the tools are for assembly. Hence, these items are not to be allowed. Therefore, the case was rejected.

The applicant vide email dated 26.02.2021 has requested to reconsider the case for revision of norms and allow six items at Sl. No. 217, 218, 219, 228, 229 and 230 as well as grant of deemed export benefits against the above six items.

Decision: The Committee reconsidered the case in the presence of technical authority from DHI and decided to seek clear comments of DHI. Further, the advice of Policy-4 in view of the decision taken in NC meeting dated 22.10.2020 may also be obtained.

Case stands deferred.

Sl. No. 28

Case No. :64/11/80-ALC2/2018	M/s IND-SPHINX PRECISION LTD	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00048/AM19		
Case history: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.13/80-ALC2/2018 dated 22.01.2019 on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80dated05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020. However, no comments have been received yet.		
Decision: As no comments have been received yet from MSME, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 29

Case No. :17/19/80-ALC2/2014	M/s IND-SPHINX PRECISION LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15		
RLA No.: 22/24/040/00056/AM15	Subject: Request for re-fixation of ad-hoc norms	
Case history: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 22/80-ALC2/2015 dated 02.02.2016as per written comments of MSME vide ID Note No. 30 (199)/15-ME dated 30.12.2015.However, the applicant has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80 dated05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020. However, no comments have been received yet.		
Decision: As no comments have been received yet from MSME, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 30

Case No. :12/7/80-ALC2/2016	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00053/AM17		
Case history: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non-submission reply of deficiency		

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letter dated 26.04.2017 (raised by DHI). However, the applicant requested for fixation of ad-hoc norms. The Committee reconsidered the case and **Consultant (Tech-3)** informed via email dated 14.06.2021 that the applicant's reply dated 03.03.2021 is incomplete as they have not replied to deficiency letter but referred to their earlier letters only. A deficiency letter was sent to the applicant on 06.08.2021 to furnish the following information as per advice of **Consultant (Tech-3)**:

1. To explain why the consumption per unit in past is 1.448 gram while requirement in present case is given as 0.384 gram per unit.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Decision: As no reply has been received as yet from the applicant, the Committee decided to send a **reminder** to the applicant to furnish the requisite information within 15 days.

Case is deferred.

Sl. No. 31

Sl. No. 51		
Case No. :30/33/80-ALC2/2009	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0910039076 dated 27.08.2009		
HQ. No.: 01/80/050/00496/AM10		
RLA No.:09/24/040/00184/AM10	Subject: Request for fixation of ad-hoc norms	

Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non-submission reply of the deficiency later as raised by DHI. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that applicant's reply was sent to DHI on 29.01.2020 followed by reminder along with additional information received from applicant on 19.08.2020. However, a copy of application was again sent to DHI on 17.12.2020 and 01.04.2021. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a letter was sent to the applicant on 06.08.2021 to furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosure.

Decision: As no reply has been received yet from the applicant, the Committee decided to send a **reminder** to the applicant to furnish the requisite information within 15 days.

Case is deferred.

Sl. No. 32

Case No. :1/33/85-ALC3/2008	M/s BOVING FOURESS LIMITED	Status: Rejected
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0710061697 dated 15.12.2008		
HQ. No.: 01/85/050/00218/AM09	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00524/AM09		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80 dated 13.04.2010 due to non-submission reply of deficiency letter as raised by DHI. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent on updated email ID on 25.02.2020 followed by reminders on 29.10.2020& 06.08.2021. However, no comments have been received yet.		
Decision: The Committee considered the case as per the agenda and noted that the applicant did not furnish the reply against deficiency letter despite several reminders. Therefore, the Committee decided to reject the applicant's request of fixation of ad-hoc norms.		
Case is rejected.		

Sl. No. 33

Sl. No.: 55

Case No. 2/17/80-ALC2/2017	M/s VEM TECHNOLOGIES PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/00055/AM18		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission reply of deficiency letter dated 14.01.2019 as raised by DPIIT . However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the applicant on 20.01.2020 followed by reminders on 22.09.2020, 25.11.2020 & 14.06.2021. The applicant's reply was received via email dated 16.06.2021 & the same was forwarded to Consultant (Tech-3) on 17.06.2021 for examination & comments. Consultant (Tech-3) via email dated 06.08.2021 requested for sending the physical file of the case.		
Decision: The Committee considered the cases as per the agenda and noted that the physical file of the case was sent to Consultant (Tech-3) on 01.09.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for comments.		
Case is deferred.		

Sl. No. 34

Case No. 47/14/80-ALC2/2014	M/s ALSTOM TRANSPORT INDIA LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. /date: 0710105249 dated 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	Subject: Request for fixation of ad-hoc norms.	
RLA No.: 07/24/040/00092/AM15		

Case history: In continuation to Meeting No. 12/80 dated 09.10.2019, the Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI. Thereafter, the applicant represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:

*"The Committee noted that a personal hearing was already given to the applicant on 06.12.2018. In the personal hearing the applicant informed the committee that it has taken various AA's for supply of 33 rail/tramway coaches. Further, applicant stated that it **has taken an additional license for supplementary material** required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the applicant, admissibility and current status."*

In response to Norm Committee's e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that applicant has obtained several licenses, which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.

In this matter, the committee noted that the applicant had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the applicant as under:

"They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to

treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. “

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

“Decision: The Committee heard the submission made by the applicant and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the applicant made in the AAs was rejected by the RA, as claimed by the applicant and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The applicant shall approach RA within 30 days from the date of uploading of the minutes of meeting.”

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the applicant to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of the eighth authorization if it would run concurrently with the export obligation of the first seven authorizations.

PRC in its meeting no. 23/AM20 dt. 03.12.2019, decided as follows:

“The committee reviewed the case and observed that request of the applicant and minutes recorded in the earlier PRC decision were very clear. It reiterated that in view of the submission made by the applicant, all the above 8 advance authorizations need to be clubbed for imports and exports purposes wherein export obligation of the 8th advance authorization no. 0710105249 dt. 20.06.2014 be treated as NIL as its EO is subsumed in the export obligation of the other 7 advance authorizations taken together. The applicant shall approach RA within 30 days from the date of uploading of the minutes of meeting for clubbing.”

The Committee noted in its Meeting No. 18/80 dated 02.01.2020 that the applicant's reply dated 06.11.2019 forwarded to DHI on 02.12.2019 for examination of the case and again it was asked to the applicant to furnish following information:

1. Specific use of items imported under the eighth authorization vis-a-vis those imported under other seven authorizations.

1. Background note of the case along with specific export list vis-a-vis import list.

Decision: The Committee considered the cases as per the agenda and heard the applicant's representative during personal hearing. The applicant's representative explained the case in detail in the meeting and the representative of DHI had asked to submit certain information. Therefore, the Committee decided to request DHI for expediting the comments.

Case is deferred.

Case No. 1/25/80-ALC2/2015	M/s UNITED DRILLING TOOLS LTD	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0510397442 Date: 29.01.2016	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00441/AM16/		
RLA No.: 05/24/040/00493/AM16/		

1. Process flow chart does not show use of import items at SL. No. 2 & 3.
2. Quantity of forging is proposed to be imported in fraction of numbers.
3. Weight of export product & import items in annexure A & B are not clear.
4. Quantity of export product given in annexure B is not matching with quantity in AA.

Decision: The Committee considered the cases as per the agenda and noted that the physical file of the case was sent to Consultant (Tech-3) for comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 36

Case No. 19/23/80-ALC2/2016	M/s AZAD ENGINEERING PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.: 0910064137 Date: 14.09.2016		
HQ. No.: 01/80/050/00522/AM17/	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/00295/AM17/		
Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee had reconsidered the case in its meeting No. 02/80 dated 16.06.2021 and decided to ask from the firm the following information as per comments of DHI:		
1. Calculation of the requirement of raw material supported by Dimensional Engineering Drawing with dimensions clearly highlighted.		
Reply from the firm was called for on 06.08.2021		
Decision: As no reply has been received yet from the applicant, the Committee decided to send a reminder to the applicant to furnish the requisite information within 15 days.		
Case is deferred.		

Sl. No. 37

Case No. 37/19/80-ALC2/2014	M/s KAMAR INFRASTRUCTURE PVT LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/	Subject: Request for fixation of ad-hoc norms	
RLA File No: 03/94/040/00449/AM15/		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non-submission reply of deficiency letter. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 29.10.2020. The applicant's reply was sent to DHI on 25.02.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the applicant's reply is deficient and it contains only copy of Advance Authorization. Therefore, a deficiency letter was sent to the applicant on 06.08.2021 to furnish the following information as per comments of DHI:		
1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted. Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		

Decision: As no reply has been received yet from the applicant, the Committee decided to sent a reminder to the applicant to furnish the requisite information within 15 days.

Case is deferred.

Sl. No. 38

Case No. 3/10/80-ALC2/2017	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. 0510402563 Date: 16.05.2017		
HQ. No.: 01/80/050/00213/AM18	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00043/AM18		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 08.10.2018. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's reply was sent to DPIIT for examination of the case on 21.09.2020 followed by reminders on 25.11.2020 and on 13.08.2021. However, no comments have been received yet.		
Decision: Therefore, the Committee decided to remind again DPIIT for expediting the comments.		
Case is deferred.		

Sl. No. 39

Sl. No. 55

Case No. 8/23/80-ALC2/2015	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. 0510395884 Date: 12.10.2015		
HQ. No.: 01/80/050/00421/AM16		
RLA No.: 05/23/040/00292/AM16	Subject: Request for fixation of ad-hoc norms	
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2016dated 21.06.2016 due to non-submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant on 25.11.2020 as per comments of DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 12.10.2020:		
1. To indicate weight of each type of rubber rollers to be exported, giving its composition i.e. net weight of rubber parts, Metal/Aluminum shell, handle etc. 2. Complete calculation for requirement of inputs (Both imported and indigenous) indicating wastage claimed for each raw material. In this case, there are two export items as under: i. Rubber rollers for automatic rice mill machinery 10"—8000 Number. ii. Rubber rollers for automatic rice mill machinery 14"—500 Number. 3. To provide above details for both the export items. 4. To provide relevant drawing of both the export items.		
The applicant's reply was sent to DPIIT on 28.12.2020 for examination of the case. DPIIT vide		

U. O. No.: P-47011/39/2019-TSW dated 28.01.2021 informed that the copy of application of the subject AA is not available with DPIIT to examine the case.

Decision: The Committee considered the cases as per the agenda and noted that a letter was sent to the applicant on 06.08.2021 for submitting the copy of application to examine the case. However, no comments have been received as yet. Therefore, the Committee decided to **send a reminder** to the applicant for submitting the copy of application within 15 days.

Case is deferred.

SI. No. 40

Sl. No.: 48		
Case No. 14/12/80-ALC2/2017	M/s GOLD MOHUR PROFILES LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. 0510403501 Date: 25.07.2017		
HQ. No.: 01/80/050/00228/AM18	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00156/AM18		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical) . However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 29.10.2020 followed by a reminder on 06.08.2021. However, no reply has been received yet.		
Decision: As no reply has been received as yet from the applicant, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15 days.		
Case is deferred.		

SI. No. 41

Sl. No.: 41		M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Deferred
Case No. 19/19/80-ALC2/2016			
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021			
Lic. No. 0310807493 Date: 31.08.2016			
HQ. No.: 01/80/050/00414/AM17			
RLA No.: 03/95/040/00292/AM17	Subject: Request for re-fixation of ad-hoc norms		
Case history: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking following information as raised by DHI was sent to the applicant on 24.02.2020 followed by reminders on 06.11.2020 & 06.08.2021:			
1. The final list of import items after all amendments. (there appears to be at least four amendments) 2. To submit calculation correlating the same with Dimensional Engineering Drawing with relevant dimensions highlighted.			

Decision: The Committee considered the case as per the agenda and noted the applicant's reply has not been received as yet. Therefore, the committee decided to send **final reminder** to the applicant for furnishing the reply.

Case is deferred.

Sl. No. 42

Case No.: 67/5/80-ALC2/2018	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. 0410164150 Date: 02.04.2018	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00116/AM19/		
RLA No.: 04/24/040/00267/AM18/		

Case history: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019. However, the applicant had requested for re-view of the ad-hoc norms.

The representation of the applicant was forwarded to DHI for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. As per comments of DHI, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Decision: As no reply has been received yet from the applicant, the Committee decided to send **final reminder** to the applicant for furnishing the requisite information within 15 days.

Case is deferred.

Sl. No. 43

Case No.: 79/11/80-ALC2/2018	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No. 0510405508 Date: 02.02.2018	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00270/AM19		
RLA No.: 05/23/040/00418/AM18		

Case history: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 13/80 dated 22.01.2019 as per written comments of DHI vide U. No. NO. DES-I/HTCI/AUP-I-2018-HEI dated 20.12.2018. However, the applicant had requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant as per comments of **Consultant (Tech-3)**:

1. Specification and catalogue of export product.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of

components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

3. Copy of Advance Authorization.
4. Copy of export order.

As per comments of Consultant (Tech-3), a deficiency letter was sent to the applicant on 06.08.2021 for furnishing the above information.

Decision: As no reply has been received as yet from the applicant, the Committee decided to **send a reminder** to the applicant for furnishing the requisite information within 15 days.

Case is deferred.

Sl. No. 44

Case No.: 4/8/80-ALC2/2019	M/s THE INDIAN CARD CLOTHING CO LTD	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No.0310830216 Date: 11.07.2019	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00116/AM20/DES-1		
RLA No.: 03/95/040/00302/AM20/		

Case history: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 14/80-ALC2/2019 dated 06.11.2019 as per written comments of **Consultant (Tech-3)**. However, the applicant had requested for re-viewing the ad-hoc norms. The Committee re-considered the case and noted that earlier **Consultant (Tech-3)** informed that the applicant has claimed nil wastage on export item at Sl. No. 3 and 34 % to 50% on rest of items. Process flow chart given is the same for all export product & products are also similar. In view of this nil wastage was recommended on export product 3 and 2% on rest of items considering the nature of the process.

As per comments of **Consultant (Tech-3)**, a deficiency letter was sent to the applicant on 10.08.2021 for furnishing the following information:

1. To provide information on stage-wise wastage for each export product (which has been claimed for higher wastage).

Decision: As no reply has been received yet from the applicant, the Committee decided to **send a reminder** to the applicant for furnishing the requisite information within 15 days.

Case is deferred.

Sl. No. 45

Case No.: 12/16/80-ALC2/2017	M/s LARSEN & TOUBRO LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No :0310815008 dated 03.08.2017	Subject: Request for re-fixation of	
HQ. No.: 01/80/050/00275/AM18/		

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Date: 02.09.2021

संतोष कुमार दुबे / Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industries
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Bhawan, New Delhi

RLA No.: 03/95/040/00235/AM18	ad-hoc norms
Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 03/80 dated 08.05.2019 on the recommendation of the representative of DHI. However, the applicant vide email dated 14.10.2020 had requested for revision of the ratified ad-hoc norms. The applicant's representation was sent to DHI on 15.12.2020 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 13.08.2021 to furnish following information as per comments of DHI: 1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 2. Complete application with ANF 4B with all enclosure. Decision: As no reply has been received as yet from the applicant, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

SI. No. 46

Sl. No. 14

Case No.: 21/6/80-ALC2/2019	M/s ISGEC HITACHI ZOSEN LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No :0510410946 dated 14.06.2019		
HQ. No.: 01/80/050/00092/AM20	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00111/AM20		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected by NC in its Meeting No. 06/80 dated 08.05.2019 due to non-submission of deficiency as raised DPIIT. However, the applicant vide representation dated 27.11.2020 received on 01.12.2020 had furnished the reply of deficiency and requested to fix the ad-hoc norms.		
Decision: The Committee reconsidered the case and noted that a copy of application was sent to DPIIT on 10.08.2021 & 13.08.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 47

Case No.: 6/5/80-ALC2/2016	M/s ALPINE COILS LLP.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No :0410161893 dated 10.05.2016		
HQ. No.: 01/80/050/00155/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 04/24/040/00022/AM17		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected by NC in its Meeting No. 14/80 dated 11.10.2016 due to non-submission of replied to the deficiency (raised by DIPP).However, the applicant vide representation dated 11.11.2020 furnished the reply of deficiency and requested to fix the ad-hoc norms.		
Decision: The Committee reconsidered the case and noted that a copy of application was sent to DPIIT on 10.08.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 48

Case No.: 1/9/80-ALC2/2019	M/s TOLIA INDUSTRIES	Status: Rejected
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No :0310830453 dated 22.07.2019		
HQ. No.: 01/80/050/00126/AM20	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00218/AM20		
Case history: The Committee considered the case as per the agenda and noted that the case was approved by NC in its Meeting No. 21/80 dated 18.02.2020 as per written comments of MSME. However, the applicant vide representation dated 10.12.2020 received on 23.12.2020 has stated that the norms for export of Rollers was fixed with wastage reduced by 20% of the wastage claimed by them i.e. 13.7% granted against 17.1% applied for. Now, the applicant had requested to revise the norms for the export product Rollers as applied by them. The applicant's representation was sent to MSME on 10.08.2021 for examination & comments.		
Decision: The Committee reconsidered the case and noted that MSME via email dated 10.08.2021 advised to maintain the status quo for the subject AA. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms and to maintain the status quo .		
Case is rejected.		

Sl. No. 49

Sl. No. 49

Case No.:65/3/80-ALC2/2015	M/s PROMAC ENGINEERING INDUSTRIES LIMITED	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No :0710107942 dated 26.03.2015		
HQ. No.: 01/80/050/00065/AM16	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00473/AM15		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in its Meeting No. 17/80-ALC2/2018 held on 15.11.2019 on the ground that the import and export items are same and there is no manufacturing activity. However, the applicant vide email dated 10.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization. The applicant's representation was forwarded to DHI on 14.06.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 11.08.2021 to furnish following information as per comments of DHI: 1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 2. Complete application with ANF 4B with all enclosure. Decision: As no reply has been received yet from the applicant, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred.		

Sl. No. 50

Sl. No. 50		
Case No.:63/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No :0510406550 dated 22.05.2018		
HQ. No.: 01/80/050/00112/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00096/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 25.08.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to MSME for examination of the case on 15.03.2021 followed by a reminder on 11.08.2021. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 51

Case No.: 3/8/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No :0510407035 dated 02.07.2018		
HQ. No.: 01/80/050/00126/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00172/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 28.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to MSME for examination of the case on 15.03.2021 followed by a reminder on 11.08.2021. However, no comments have been received as yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 52

Case No.: 64/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No:0510406462 dated 15.05.2018		
HQ. No.: 01/80/050/00113/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00080/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 09.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to MSME on 14.06.2021 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

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Sl. No. 53

Sl. No. 55

Case No.:60/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No :0510406587 dated 24.05.2018		
HQ. No.: 01/80/050/00109/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 05/24/040/00111/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 02.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to MSME on 14.06.2021 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No. 54

Sl. NO. 54

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No :0910046638 dated 04.05.2011		
RLA No.: 09/24/040/00046/AM12	Subject: Request for re-fixation of ad-hoc norms	
Case history: The Committee considered the case as per the agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms yet. Further, the Committee noted that the applicant's representation was forwarded to DHI to examine the case on 15.05.2021 followed by a reminder on 13.08.2021. DHI vide their mail dated 01.07.2021 has conveyed that the case is very old and the following documents are required to examine the case: 1. Background note on the case giving the NC decision/ Deficiency letter along with the corresponding reply in a chronological order. 2. Complete application with ANF 4B with all enclosures like appendix 4E, Appendix4 K & Appendix 4H. Decision: Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred		

Sl. No. 55

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S Bombardier Transportation India Private Ltd	Status: Deferred
Lic. No : 3410043169 dated 09.05.2017		
HQ. F. No.: 01/80/162/006/AM22	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/21/040/00049/AM18		
Case History: The Committee considered the case as per the agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms as yet. The applicant vide their email/letter dated 22.07.2021 stated that they have obtained advance authorization for importing various components and raw material on a customs duty free basis for manufacturing metro rail coaches. The firm has mentioned that they have making efforts for filing the aid online application initially the portal was not allowing to file the application itself as the licence was tagged under the SION norms category. The import items which they required norms fixation includes approximately 5000 line items. While attempting to upload each of the items they have been facing issue of auto logout from the portal with data already posted not being saved. Now, they have requested to accept their application for norms fixation in the physical form. Decision: The Committee considered the case as per the agenda and noted that the firm's representation was forward to DHI on 19.08.2021 for examination of the case. The representative of DHI asked for background of the case. Therefore, the Committee decided to seek detailed background note along with ccomplete application with all enclosures like appendix 4E, Appendix4 K & Appendix 4H. Case is deferred.		

Sl. No. 56

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S Electronic Instrumentation	Status: Deferred
Lic. No : 3310030436 Dated 03.06.2015		
HQ. No.: 01/80/050/00016/AM19/DES-I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 33/24/040/00012/AM19		
Case History: This case was rejected by the NC in its M. No. 13/80-ALC2/2018 dated 22.01.2019 due to non-submission of deficiency raised by representative of DIPP (Chemical). The firm vide their representation dated 18.02.2021 received on 05.04.2021 furnished the reply of deficiency as raised by DPIIT and requested to re-consider their case for fixation of norms.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-1) on 01.09.2021 for examination of the case. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 57

Sl. No.: 57		
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S Birla Furukawa Fibre Optics Pvt. Ltd.	Status: Deferred
Lic. No.: 1710006162 dt. 11.08.2015		
HQ. No.: F.No. 01/80/050/00347 /AM16/DES.I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 17/24/040/00033/AM16		
Case History: This case was approved by NC in its meeting No. 14/80 held on 11.10.2016 as per written comments furnished by DEIT vide their U.O. No. 17 (51)/2015-IPHW dated 04.10.2016. The firm vide email dated 24.08.2021 had requested for correction in the import item serial No. 1 as Preform of Silica instead of Single Mode Opticals Fiber. They had stated that they obtained Advance Authorization for export product "Single Mode Optical Fibre for Manufacture of Telecommunication Grade Opticals Fibre Cable" with three import items. They had stated that as per Advance Authorization they had applied import item at Sl. No. 1 is mentioned as "Preform of Silica" whereas norms fixed by NC import item as "Single Mode Optical Fibre". Now, they had requested to correct the import item as applied by them.		
Decision: The Committee reconsidered the case and decided to forward the firm's representation to MeitY for the examination & comments.		
Case is deferred.		

Sl. No. 58

Sl. No. 58

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S Birla Furukawa Fibre Optics Pvt. Ltd.	Status: Deferred
Lic. No : 1710006132 dt. 22.06.2015		
HQ. No.: F.No.01/80/050/00350/AM16/DES.I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 17/24/040/00032/AM16		
Case History: This case was approved by NC in its meeting No. 14/80 held on 11.10.2016 as per written comments furnished by DEIT vide their U.O. No. 17(52)/2015-IPHW dated 04.10.2016.		
The firm vide email dated 24.08.2021 had requested for correction in the import item serial No. 1 as Preform of Silica instead of Single Mode Optical Fibre. They have stated that they obtained advance authorization for export product "Single Mode Optical Fibre for Manufacture of Telecommunication Grade Optical Fibre Cable" with three import items. They had stated that as per advance authorization they had applied import item at serial No. 1 is mentioned as "Preform of Silica" whereas norms fixed by NC import item as "Single Mode Optical Fibre". Now, they had requested to correct the import item as applied by them.		
Decision: The Committee reconsidered the case and decided to forward the firm's representation to MeitY for the examination & comments.		
Case is deferred		

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Sl. No. 59

Sl. No.: 55		Status: Deferred
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S Birla Furukawa Fibre Optics Pvt. Ltd.,	
Lic. No : 1710006165 dt. 27.08.2015		
HQ. No.: F.No. 01/80/050/00361/AM16/DES.I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 17/24/040/00043/AM16		
Case History: This case was approved by NC in its meeting No.14/17 held on 11.10.2016 as per written comments furnished by DEIT vide their U.O. No. 17(52)/2015-IPHW dated 04.10.2016.		
The firm vide email dated 24.08.2021 had requested for correction in the import item serial No. 1 as Preform of Silica instead of Single Mode Opticals Fiber. They had stated that they obtained advance authorization for export product "Single Mode Optical Fibre for Manufacture of Telecommunication Grade Opticals Fibre Cable" with three import items. They had stated that as per Advance Authorization they had applied import item at Sl. No. 1 is mentioned as "Preform of Silica" whereas norms fixed by NC import item as "Single Mode Optical Fibre". Now, they had requested to correct the import item as applied by them.		
Decision: The Committee reconsidered the case and decided to forward the firm's representation to MeitY for the examination & comments.		
Case is deferred		

Sl. No. 60

Sl. No. 60

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910037147 dated 24.02.2009		
HQ. No.: 01/80/050/01812/AM09	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/427/AM09		
Case History: This case was ratified by Norms Committee vide meeting No. 38/80 dated 22.02.2011 as per written comments of DHI vide their U.O. Note No. 3(42)/10-TSW(B)/106 dated 15.02.2011. The firm vide their email dated 10.03.2021 had requested to revise the norms ratified in meeting No. 38/80-ALC2/2009 dated 22.02.2011 as per comments of DHI Letter No. 3(42)/10-TSW(B)/106 dated 15.02.2011.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-3) on 26.08.2021 for examination of the case. However, Consultant (Tech-3) has required the file of the case. Hence, the Committee decided to send the file to Consultant (Tech-3).		
Case is deferred.		

Sl. No. 61

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S Suttatti Enterprises Pvt. Ltd	Status: Deferred
HQ. No.: 01/80/162/005/AM22/DES-I	Subject: Request for fixation of ad-hoc norms	
Case History: The firm vide representation dated 01.01.2021 received on 16.07.2021 enclosing their letter dated 06.04.2021 for fixation of Input Output Norms (SEEPZ, Mumbai). They have stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. SEEPZ-SEZ/EOU/65/05-06V.II/05330 dated 06.04.2021 as amended and the LOP has been renewed for a further period of five years from 2021-22 to 2025-26 for manufacture and export of wide range of products mainly applicable for electrical industries: i. Shroud Plate Part No. 3789337 (ITC HS code 87089900) ii. Shroud Plate Part No. 3767399/4046002 (ITC HS code 87089900) Decision: The Committee reconsidered the case and decided to forward the firm's representation to MSME for the examination & comments. Case is deferred.		

Sl. No. 62

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/s Avasarala Technologies Ltd.	Status: Deferred
Lic. No : 0710078776 Date: 26.04.11		
HQ. No.: 01/80/050/00167/AM12/DES-I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/21/040/00896/AM11		
Case History: The case was rejected by NC in its Meeting No. 20/80 dated 27.12.11 due to non-submission of reply to the deficiency (raised by DIPP). Now, the firm vide representation dated 28.12.2020 received on 06.01.2021 furnished the reply of deficiency as raised by DPIIT and requested to fix the norms. They have stated that they have completed export obligation well in time as stipulated and requested to ratify the norms for import item Sl. No. 1 & 2 under General Note 4 and import item Sl. No. 3 with the wastage of 1% as mentioned in the Appendix 4E. Decision: The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for the examination & comments. Case is deferred.		

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Ministry of Commerce & Industry

Sl. No. 63

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910035792 dated 09.01.2019		
HQ. No.: 01/80//50/1245/AM09		
RLA No.: 09/24/040/292/AM09		
Subject: Request for fixation of ad-hoc norms		
Case History: This case was approved by NC in its Meeting No. 44/80-ALC2/2009 dated 02.02.2010 as per recommendation of DHI letter No. 3/23/09/TSW9B) dated 12.01.2010. Now, the firm vide email dated has requested for revision of norms in respect of import item at serial No. 75 is deleted from import list requested to allow the same and import item at serial No. 92 ratified quantity for the said material is insufficient to meet their requirement.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-3) on 09.08.2021 for examination of the case. The case was discussed in the meeting and the Committee decided to refer the case to DHI for examination as per advice of Consultant (Tech-3) .		
Case is deferred.		

Sl. No. 64

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910036322 dated 16.12.2008		
HQ. No.: 01/80//50/1580/AM09	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/351/AM09		
Case History: This case was approved by NC in its Meeting No. 19/80 dated 11.12.2012 as per recommendation of DHI letter No. 3/42/10/Vol. 20/408 dated 11.12.2012. Now, the firm vide their email dated has requested for revision of norms in respect of import item at serial No. 12 is deleted from import list requested to allow the same and import item at serial No. 91 ratified quantity for the said material is insufficient to meet their requirement.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-3) on 09.08.2021 for examination of the case. However, Consultant (Tech-3) has required the file of the case. Hence, the Committee decided to send the file to Consultant (Tech-3).		
Case is deferred.		

Sl. No. 65

Sl. No.: 63		
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910045023 dated 03.01.2011		
HQ. No.: 01/80//50/701/AM11	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/450/AM11		
Case History: This case was ratified by Norms Committee vide meeting No.08/14dated09.07.2013 as per comments of DHI letter No. 3(42)/2010-TSW(B)/112 dated 31.05.2013. Now, the firm vide email dated has requested that Import items at Sl.Nos.2, 6&7 are raw material and the ratified quantity was restricted to 7960 Kgs, 4850Kgs		

& 320Kgs by Norms Committee as against applied quantities 10000Kgs, 6000 Kgs & 2000Kgs respectively. They have stated that the ratified quantity was insufficient to meet their requirement & thus they have imported more than the ratified quantity. For the Justification of the same Accountability Certificate certified by the Central Excise Dept. has been enclosed in this regard for further consideration.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to **Consultant (Tech-3)** on 09.08.2021 for examination of the case. However, **Consultant (Tech-3)** has requested to forward this case to DHI. Therefore, the Committee decided to refer the case to DHI for examination and comments.

Case is deferred.

Sl. No. 66

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/s Dee Development Engineers Ltd.	Status: Deferred
Lic. No.: 0510403207 Date: 22.06.2017		
HQ. No.: 01/80/050/00450/AM19/DES-I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00116/AM18/		

Case History: This case was rejected by the Norms Committee in its meeting No. 22/80-ALC2/2018 held on 28.02.2020 due to non-submission of the documents/information as called by TA / DHI. The firm vide email dated 16.04.2021 and 24.06.2021 has furnished soft copy of application and requested to re-consider their case for fixation of norms. The firm has furnished technical details along with details of wastages claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forward to DHI on 26.08.2021 for examination of the case. The representative of DHI had asked for background note of the case along with previous decision of NC. Therefore, the Committee decided to send the same to DHI for examination & comments.

Case is deferred.

Sl. No. 67

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S BEML LIMITED	Status: Deferred
Lic. No.: 0710104233 dated 20.05.2014		
HQ. No.: 01/80/050/00364/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00050/AM15		

Case History: This case was rejected by NC in its M. No. 15/80 dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The representative of DHI informed that the case is very old and certain documents are required to examine the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application with ANF 4A with all enclosure like Appendix 4E, Appendix 4K & Appendix 4H.

Case is deferred.

Sl. No. 68

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105280 dated 20.06.2014		
HQ. No.: 01/80/050/00361/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00084/AM15		

Case History: This case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The representative of DHI informed that the case is very old and certain documents are required to examine the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4A with all enclosure like Appendix 4E, Appendix 4K & Appendix 4H.

Case is deferred.

Sl. No. 69

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105285 dated 20.06.2014		
HQ. No.: 01/80/050/00363/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00079/AM15		

Case History: This case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021,

06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The representative of DHI informed that the case is very old and certain documents are required to examine the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4A with all enclosure like Appendix 4E, Appendix 4K & Appendix 4H.

Case is deferred.

Sl. No. 70

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105283 dated 20.06.2014		
HQ. No.: 01/80/050/00366/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00103/AM15		

Case History: This case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The representative of DHI informed that the case is very old and certain documents are required to examine the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4A with all enclosure like Appendix 4E, Appendix 4K & Appendix 4H.

Case is deferred.

संतोष कुमार दुबे / Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Bhawan, New Delhi

Sl. No. 71

SECRET

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S MSS India Pvt. Ltd.	Status: Approved
HQ. No.: 01/80/162/001/AM22		
Subject: Request for fixation of ad-hoc norms		

Case History: The applicant vide email dated 22.07.2021 and representation dated 13.11.2020 and SEEPZ Mumbai's letter dated 13.01.2020 had requested for fixation of input/output Norms (SEEPZ, Mumbai) during the year 2019-20. The firm has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. Per: 241(1998)EOB/215/98 dated 17.11.1998 as amended and the LOP has been renewed for a further period of five years from 2019-20 to 2023-24 vide letter No. SEEPZ-SEZ/EOU/28/48/98-99/Vol.IX/00138 dated 04.01.2021 for manufacture and export of wide range of products mainly applicable for electrical industries. The firm has submitted the application for fixation of norms for the additional 844 items manufactured during the year 2019-20 in the prescribed format, duly certified by charter Engineer. They have requested to sanction the ad-hoc wastage norms for these 1100 items and recommend the same for fixation of input/output norms (SION).

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc wastage norms as per comments of DPIIT vide U. O. No.: P-47011/46/2021-TSW dated 01.09.2021. (Copy enclosed)

O/o Development Commissioner, SEEPZ, Mumbai may take further necessary action as per the decision of NC.

Sl. No. 72

Sl. No.: 12

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S MSS India Pvt. Ltd.,	Status: Approved
HQ. No.: 01/80/162/002/AM22		
Subject: Request for fixation of ad-hoc norms		

Case History: The firm vide email dated 22.07.2021 and representation dated 07.01.2019 and SEEPZ Mumbai letter dated 31.10.2019 had requested for fixation of input/output norms (SEEPZ, Mumbai) during the year 2016-17. The firm has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. Per: 241(1998)EOB/215/98 dated 17.11.1998 as amended and the LOP has been renewed for a further period of five years from 2019-20 to 2023-24 vide letter No. SEEPZ-SEZ/EOU/28/48/98-99/Vol.IX/03236 dated 08.02.2019 for manufacture and export of wide range of products mainly applicable for electrical industries. The firm has submitted the application for fixation of norms for the additional 717 items manufactured during the year 2016-17 in the prescribed format, duly certified by charter Engineer. They have requested to sanction the ad-hoc wastage norms for these 717 items and recommend the same for fixation of I/O norms (SION).

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc wastage norms as per comments of DPIIT vide U. O. No.: P-47011/46/2021-TSW dated 01.09.2021. (Copy enclosed)

O/o Development Commissioner, SEEPZ, Mumbai may take further necessary action as per the decision of NC.

Sl. No. 73

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S MSS India Pvt. Ltd.,	Status: Approved
HQ. No.: 01/80/162/003/AM22	Subject: Request for fixation of ad-hoc norms	
Case History: The applicant vide email dated 22.07.2021 and representation dated 07.01.2019 and SEEPZ Mumbai letter dated 31.10.2029 had requested for fixation of input/output norms (SEEPZ, Mumbai) during the year 2017-18. The firm has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. Per: 241(1998)EOB /215/98 dated 17.11.1998 as amended and the LOP has been renewed for a further period of five years from 2019-20 to 2023-24 vide letter No. SEEPZ-SEZ/EOUs/FOSION/21357 dated 31.10.2019 for manufacture and export of wide range of products mainly applicable for electrical industries. The firm has submitted the application for fixation of norms for the additional 884 items manufactured during the year 2017-18 in the prescribed format, duly certified by charter Engineer. They have requested to sanction the ad-hoc wastage norms for these 884 items and recommend the same for fixation of I/O norms (SION). Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc wastage norms as per comments of DPIIT vide U. O. No.: P-47011/46/2021-TSW dated 01.09.2021. (Copy enclosed) O/o Development Commissioner, SEEPZ, Mumbai may take further necessary action as per the decision of NC.		

Sl. No. 74

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S MSS India Pvt. Ltd.,	Status: Approved
HQ. No.: 01/80/162/004/AM22	Subject: Request for fixation of ad-hoc norms	
Case History: The applicant vide representation dated 22.07.2021 enclosing their letter dated 10.11.2020 had requested for fixation of input/output Norms (SEEPZ, Mumbai) for FY 2018-19. The firm has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. Per: 241(1998)EOB /215/98 dated 17.11.1998 as amended and the LOP has been renewed for a further period of five years from 2019-20 to 2023-24 vide letter No. SEEPZ-SEZ/EOUs/FOSION/21357 dated 31.10.2019 for manufacture and export of wide range of products mainly applicable for electrical industries. The firm has submitted the application for fixation of norms for the additional 1100 items manufactured during the year 2018-19 in the prescribed format, duly certified by charter Engineer. They have requested to sanction the ad-hoc wastage norms for these 1100 items and recommend the same for fixation of I/O norms (SION). Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc wastage norms as per comments of DPIIT vide U. O. No.: P-47011/46/2021-TSW dated 01.09.2021. (Copy enclosed) O/o Development Commissioner, SEEPZ, Mumbai may take further necessary action as per the decision of NC.		

Sl. No. 75

Sl. No.: 75		Status: Deferred	
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		M/S Alstom Transport India Limited	
Lic. No : 0710112422 Dated 16.11.2017		Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00162/AM18/ DES-I			
RLA No.: 03/94/040/00227/AM18			
Case History: The case was approved by NC in its Meeting No. 03/80 dated 08.05.2019 as per written comments of DHI vide U. O. No.: DES-1/ALST/RAIL-1-2018-HEI dated 26.11.2018. The firm vide representation dated 15.06.2021 has stated that they have obtained Advance authorization importing 694 components and raw material on a customs duty free basis for manufacturing metro rail coaches. They have stated that the norms were ratified as per as per written comments of DHI vide U. O. No.: DES-1/ALST/RAIL-1-2018-HEI dated 26.11.2018. Whereas, import item at serial No. 33, 35 131 to 139, 215 and 326 were deleted. The firm has stated that the rejected input comprise approximately 6% of the total cost of component & row material used in manufacturing of metro rail coached. These items are key to and indispensable for manufacturing of metro rail coaches.			
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to DHI on 23.08.2021 for examination of the case. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.			
Case is deferred.			

Sl. No. 76

Case No. 13/25/80-ALC2/2014	M/S Netafim Irrigation India Pvt. Ltd.	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 3410040816 dated 18.12.2014		
HQ. No.: 01/80/050/00613/AM15	Subject: Request for fixation of ad-hoc norms	
RA F. No.: 34/24/040/00236/AM15		

Case History: The case was rejected by NC in its Meeting No. 19/80 dated 22.12.2015 due to non-submission of reply of deficiency letter raised by C&PC.

The firm vide representation dated 03.08.2021 has furnished the copy of applications along with technical information and requested to reconsidered their cases and fix the norms in respect of above advance authorization.

Decision: The Committee reconsidered the case as per the agenda and noted that hard copy of the representation was sent to Consultant (Tech-1) on 31.08.2021 for examination & comments. As per written comments of Consultant (Tech-1), the Committee decided to fix the ad-hoc norms as under:

1. Quantity of import items at Sl. No. 1, 2 may be allowed with as applied for with 1.02 Kgs/Kg net content in export for each item separately.
2. Quantity of import item at Sl. No. 3 may be allowed with as Net + 1% wastage.
3. The words "LLDPE based" may be added in the description of import item at SL. No. 2.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 77

Case No. 3/11/80-ALC2/2016	M/S Netafim Irrigation India Pvt. Ltd.	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 3410042230 dated 01.06.2016		
HQ. No.: 01/80/050/00276/AM17	Subject: Request for fixation of ad-hoc norms	
RA F. No.: 34/24/040/00312/AM16		

Case History: This case was rejected by NC in its Meeting No. 15/80-ALC2/2017 dated 24.10.2017 due to non-submission of reply deficiency raised by MSME (Chemical) vide OM No. TL-12024/28/2016-GC and F-DCMSME-19 dated 11.04.2017.

The firm vide representation dated 03.08.2021 has furnished the copy of applications along with technical information and requested to reconsidered their cases and fix the norms in respect of above advance authorization.

Decision: The Committee reconsidered the case as per the agenda and noted that hard copy of the representation was sent to Consultant (Tech-1) on 31.08.2021 for examination & comments. As per written comments of Consultant (Tech-1), the Committee decided to fix the ad-hoc norms as under:

1. Quantity of import items at Sl. No. 1, 2, 3 & 4 may be allowed with as applied for with 1.02 Kgs/Kg net content in export for each item separately.
2. Quantity of import item at Sl. No. 3 may be allowed with as Net + 1% wastage.
3. The words "LLDPE based" may be added in the description of import item at SL. No. 2.

RA concerned may take further necessary action as per the decision of NC.

SI. No. 78

Case No. 9/21/80-ALC2/2016	M/S Netafim Irrigation India Pvt. Ltd.	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 3410042535 dated 20.09.2016		
HQ. No.: 01/80/050/00469/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/24/040/00166/AM17		
Case History: The case was rejected by NC in its Meeting No. 13/80-ALC2/2017 dated 26.09.2017 due to non-submission of reply deficiency raised by MSME (Chemical) vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 letter sent to the firm vide email on 27.6.2017. The firm vide representation dated 03.08.2021 has furnished the copy of applications along with technical information and requested to reconsidered their cases and fix the norms in respect of above advance authorization. Decision: The Committee reconsidered the case as per the agenda and noted that hard copy of the representation was sent to Consultant (Tech-1) on 31.08.2021 for examination & comments. As per written comments of Consultant (Tech-1), the Committee decided to fix the ad-hoc norms as under: 1. Quantity of import items at Sl. No. 1, 2 & 3 may be allowed with as applied for with 1.02 Kgs/Kg net content in export for each item separately. 2. Quantity of import item at Sl. No. 4 may be allowed with as Net + 1% wastage. 3. The words "LLDPE based" may be added in the description of import item at SL. No. 3. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 79

Case No. 1/26/80-ALC2/2012	M/S Netafim Irrigation India Pvt. Ltd.	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 3410036266 dated 26.02.2013		
HQ. No.: 01/80/050/0562/AM13	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/24/040/00249/AM13		
Case History: The case was rejected by NC in its Meeting No. 19/80- dated 22.12.2015 due to non-submission of reply deficiency raised by C&PC sent to the firm directly on 01.07.2015. The firm vide representation dated 03.08.2021 has furnished the copy of applications along with technical information and requested to reconsidered their cases and fix the norms in respect of above advance authorization. Decision: The Committee reconsidered the case as per the agenda and noted that hard copy of the representation was sent to Consultant (Tech-1) on 31.08.2021 for examination & comments. As per written comments of Consultant (Tech-1), the Committee decided to fix the ad-hoc norms as under: 1. Quantity of import items at Sl. No. 1 & 2 may be allowed with as applied for with 1.02 Kgs/Kg net content in export for each item separately. 2. Quantity of import item at Sl. No. 3 may be allowed with as Net + 1% wastage. 3. The words "LLDPE based" may be added in the description of import item at SL. No. 2. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 80

Sl. No. 80		
Case No. 14/25/80-ALC2/2014	M/S Netafim Irrigation India Pvt. Ltd.	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 3410040815 dated 18.12.2014		
HQ. No.: 01/80//50/614/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/24/040/00235/AM15		
Case History: The case was rejected by NC in its Meeting No. 19/80 dated 22.12.2015 due to non-submission of reply deficiency raised by C&PC sent to the firm directly on 01.07.2015 to furnish reply.		
The firm vide representation dated 03.08.2021 has furnished the copy of applications along with technical information and requested to reconsidered their cases and fix the norms in respect of above advance authorization.		
Decision: The Committee reconsidered the case as per the agenda and noted that hard copy of the representation was sent to Consultant (Tech-1) on 31.08.2021 for examination & comments. As per written comments of Consultant (Tech-1), the Committee decided to fix the ad-hoc norms as under:		

1. Quantity of import items at Sl. No. 1 & 2 may be allowed with as applied for with 1.02 Kgs/Kg net content in export for each item separately.
2. Quantity of import item at Sl. No. 3 may be allowed with as Net + 1% wastage.
3. The words "LLDPE based" may be added in the description of import item at SL. No. 2.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 81

Case No. 8/21/80-ALC2/2016	M/S Netafim Irrigation India Pvt. Ltd.	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 3410042599 dated 19.10.2016		
HQ. No.: 01/80/050/00468/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/24/040/00193/AM17		

Case History: The case was rejected by NC in its Meeting No. 13/80-ALC2/2017 dated 19.10.2016 due to non-submission of reply deficiency raised by MSME (Chemical) vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 letter sent to the firm vide email on 27.6.2017.

The firm vide representation dated 03.08.2021 has furnished the copy of applications along with technical information and requested to reconsidered their cases and fix the norms in respect of above advance authorization.

Decision: The Committee reconsidered the case as per the agenda and noted that hard copy of the representation was sent to Consultant (Tech-1) on 31.08.2021 for examination & comments. As per written comments of Consultant (Tech-1), the Committee decided to fix the ad-hoc norms as under:

1. The words "Micro Irrigation, Emitting Pipe System" may be added in the description of export item.
2. Quantity of import items at Sl. No. 1 to 4 may be allowed with 1.02 Kgs/Kg net content in export for each item separately.
3. Quantity of import item at Sl. No. 5 may not be allowed as no details are available.
4. The words "LLDPE based" may be added in the description of import item at SL. No. 3.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 82

Case No. 68/8/80-ALC2/2015	M/S Netafim Irrigation India Pvt. Ltd.	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 3410041121 dated 06.04.2015		
HQ. No.: 01/80/050/00174/AM16	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/24/040/00270/AM15		

Case History: The case was rejected by NC in its Meeting No. 17/80 dated 24.11.2015 due to non-submission of reply deficiency raised by C & PC sent to the firm directly on 01.07.2015. The firm vide representation dated 03.08.2021 has furnished the copy of applications along with technical information and requested to reconsidered their cases and fix the norms in

respect of above advance authorization.

Decision: The Committee reconsidered the case as per the agenda and noted that hard copy of the representation was sent to Consultant (Tech-1) on 31.08.2021 for examination & comments. As per written comments of Consultant (Tech-1), the Committee decided to fix the ad-hoc norms as under:

1. Quantity of import items at Sl. No. 1 & 2 may be allowed with **as applied** for with **1.02 Kgs/Kg net content in export** for each item separately.
2. Quantity of import item at Sl. No. 3 may be allowed with **as Net + 1% wastage**.
3. The words "**LLDPE based**" may be added in the description of import item at SL. No. 2.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 83

Case No. 32/17/80-ALC2/2015	M/S Netafim Irrigation India Pvt. Ltd.	Status: Approved
M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021		
Lic. No : 3410041457 dated 14.08.2015		
HQ. No.: 01/80//50/336/AM16	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/24/040/00273/AM15		

Case History: The case was rejected by NC in its Meeting No. 23/80 dated 16.02.2016 due to non-submission of reply deficiency raised by C & PC vide letter F.No.46011/88/2008-PC-II dated 30.11.2015. The firm vide representation dated 03.08.2021 has furnished the copy of applications along with technical information and requested to reconsidered their cases and fix the norms in respect of above advance authorization.

Decision: The Committee reconsidered the case as per the agenda and noted that hard copy of the representation was sent to Consultant (Tech-1) on 31.08.2021 for examination & comments. As per written comments of Consultant (Tech-1), the Committee decided to fix the ad-hoc norms as under:

1. Quantity of import items at Sl. No. 1 & 2 may be allowed with **as applied** for with **1.02 Kgs/Kg net content in export** for each item separately.
2. Quantity of import item at Sl. No. 3 may be allowed with **as Net + 1% wastage**.
3. The words "**LLDPE based**" may be added in the description of import item at SL. No. 2.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 84

Sl. No. 64

M. No.: NC/1/MEET/Jul/202122/2 (Offline Cases) dated 02.09.2021	M/S Victora Auto Pvt. Ltd.	Status: Deferred
Lic. No.: 0510407583 dt. 23.08.2018		
HQ. No.: 01/80/050/00195/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00296/AM19		
Case History: This Case was approved by NC in its Meeting No. 01/80dated 03.04.2019. The firm has stated that inadvertently they have submitted the online application with export & import quantity in KGs as same without any wastage. Therefore, on the basis of online application submitted at the office of Add. DGFT CLA, New Delhi norms was fixed by DGFT in its meeting No. 05/80 dated 28.06.2018. Hence, they have requested to reconsider their application on basis of actual wastage and revise the norms.		
Decision: The Committee reconsidered the case and decided to forward the firm's representation to MSME for the examination & comments.		
Case is deferred.		


संतोष कुमार दुबे / Santosh Kumar Dubey
 ज्येष्ठ महानिदेशक विदेश व्यापार
 Director General of Foreign Trade
 Deputy Secretary to Government of India
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s MSS India Private Limited, Nashik,(EOU) for fixation of Scrap Wastage norms for the years 2016-17, 2017-18, 2018-19 and 2019-20, in terms of para 6.08(e) of Foreign Trade Policy 2015-20.

Ref- D.G.F.T. F. No. 01/80/162/001/002/003/004 /DES-I dated 17.08.2021

DGFT(DES-1) may kindly refer to their above-mentioned ID Note dated 17th August, 2021 forwarding therewith applications received from M/s MSS Limited, Nashik (EOU) , thorough Development Commissioner , SEEPZ, Mumbai for fixation of Scrap wastage norms for the scrap arising out of production process during the years 2016-17, 2017-18, 2018-19 and 2019-20 in terms of para 6.08(e) of Foreign Trade Policy 2015-20.

2. Firm, a Export Oriented Unit(EOU) is engaged in the manufacture of various components mainly for electrical industries. There are a large number of components and main raw materials used in the manufacture of various electrical components are Copper profiles/sections/bars/ rods/strips/plates/foil, Aluminium rods/bars/Flats, Brass rods/bars/Flats, Lead Ingots, Brass components, Copper cables, Moulding Granules/Powder etc.

3. In line-with their scarp wastage norms fixed earlier, it is recommended that Scrap wastage norms for various components for Electrical industry, for the years 2016-17, 2017-18, 2018-19 and 2019-20 may be fixed for the EOU, in terms of para 6.08(e) of the Foreign Trade Policy 2015-20, as per Annexure-1, Annexure-2 , Annexure-3 & Annexure-4 respectively, duly certified by their Chartered Accounts and Custom Authorities.

4. However, as per the wastage norms fixed earlier, norms for Brass components may be fixed on net to net basis.

Norms Committee may take a view.

Encl: Annexure1 to 4 (attested)


(S. K. Jain)

Development Officer

Tel.23063166

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DGFT(Shri Santosh Kumar Dubey, Dy.DGFT, DES-I)
DPIIT U.O.NO. P-47011/46/2021-TSW dated 01.09.2021

MSS India Private Limited (100% EOU)
H-8, MIDC, AMBAD, NASHIK-422010

Annexure - 1



Sl. No. 10 to ANF-4B - Production and consumption data of the manufacturer for the year 2016-17

Sr. No.	Total Production of the export product Name of the Products	Qty (Nos.)	Qty (KGS)	Quantity of the different inputs consumed/used	Quantity consumed / Unit Production				Lead Scrap	Net Weight of RM Consumed	% Of Scrap
					RM Consumed	Copper Scrap	Aluminium Scrap	Brass Scrap			
1	DC Busbar	3,556	1,48,380	Copper Profile, Section, Bar, Plates & Foils	KGS	KGS	KGS	KGS	KGS	KGS	17.25%
					1,71,331	25,251				1,46,380	
2	Press Work Items	31,11,244	6,72,774	Copper Bar, Flats, Rods, Strips	7,63,733	90,959				6,72,774	13.52%
			24,590	Aluminium Flats	28,362		3,492			24,590	14.20%
3	Fabricated Busbars	77,801	34,150	Copper Bar, Flats, Rods, Strips	40,372	6,222				34,150	18.22%
			12,260	Aluminium Flats	14,249		1,989			12,260	16.22%
4	Laminated Connectors	2,97,787	1,41,655	Copper Foils	1,71,365	30,031				1,41,655	21.20%
5	Cast Pillars	35,18,600	14,48,873	Lead Ingots	14,50,332				1,159	14,48,873	0.08%
			6,260	Copper Flats	7,362	1,302				6,260	20.80%
6	Bolted Moulded Connectors	50,87,107	88,718	Copper Strips	1,02,204	13,485				88,718	15.20%
			2,62,122	Copper Cable (Covered in KGS equivalent)	2,87,310	25,638				2,62,122	9.80%
			52,424	Moulding Granuals	52,424					52,424	0.00%
7	Machined & Forged Components	25,93,316	5,99,726	Copper Bars, Rods, Flats, Strips, Sheets	7,41,706	1,41,980				5,99,726	23.67%
			60,365	Aluminium Rods, Bars, Flats	73,845		13,280			60,365	22.00%
			12,260	Brass Rods, Bars, Flats	15,269			3,009		12,260	24.54%
8	Electrical and Auto Assemblies	3,74,576	2,58,618	Copper Bars, Rods, Flats, Strips, Sheets	4,25,396	51,020				2,58,618	19.73%
			35,690	Aluminium Rods	41,214		5,524			35,690	15.48%
9	Moulding Component	34,40,208	2,37,053	Moulding Granuals, Powders	2,37,053					2,37,053	0.00%
	Total	1,85,04,395	40,93,917		46,24,266	3,65,938	24,285	3,009	1,159	40,93,917	



MASMA & Associates

Partner

Counter signed
S. Gaudhari

अधिकारी / Superintendent
रेंज-II सीमा शुल्क मंडल नाशिक
Range-II, Customs Division Nashik

सुशील कुमार जैन / SUSHIL KUMAR JAIN
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Sl. No. 10 to ANF-4B - Production and consumption data of the manufacturer for the year 2017-18

Sr. No.	Total Production of the export product		Quantity of the different inputs consumed/used		Quantity consumed / Unit Production				Lead Scrap	Net Weight of RM Consumed	% Of Scrap
	Name of the Products	Qty (Nos.)	Qty (KGS)		RM Consumed	Copper Scrap	Aluminium Scrap	Brass Scrap			
1	DC Busbar	16,769	1,51,288	Copper Profile, Section, Bar, Plates & Folds	1,72,811	21,523				1,51,288	14%
		2	2,402	Aluminium Profile, Section, Bar, Plates & Folds	2,516		114			2,402	5%
2	Press Work Items	35,61,551	9,11,381	Copper Bar, Flats, Rods, Strips	10,53,736	1,45,357				9,11,381	16%
		35,300	12,481	Aluminium Flats	14,401		1,920			12,481	15%
3	Fabricated Busbars	47,287	15,958	Copper Bar, Flats, Rods, Strips	13,524	2,706				15,958	17%
4	Laminated Connectors	3,78,825	1,54,734	Copper Folds	1,73,563	20,849				1,54,734	13%
5	Cast Pillars	40,64,934	13,66,516	Lead Ingots	13,33,717				2,201	13,66,516	0%
			14,285	Copper Flats	15,478	2,193				14,285	15%
			1,66,767	Moulding Granuals	1,53,767					1,66,767	0%
6	Bolted Moulded Connectors	58,89,535	1,20,743	Copper Strips	1,32,545	11,802				1,20,743	10%
			2,45,524	Copper Cable (Covered in KGS equivalent)	2,32,426	16,502				2,45,524	7%
			69,565	Moulding Granuals	53,535					69,565	0%
7	Machined & Forged Components	26,08,359	6,54,729	Copper Bars, Rods, Flats, Strips, Sheets	8,33,837	1,54,078				6,54,729	28%
		85,567	44,094	Aluminium Rods, Bars, Flats	52,722		8,618			44,094	20%
8	Electrical and Auto Assemblies	4,31,451	2,31,819	Copper Bars, Rods, Flats, Strips, Sheets	2,47,404	15,585				2,31,819	7%
		18,515	6,146	Brass Bars, Rods, Flats, Strips, Sheets	13,724			13,578		6,146	221%
9	Moulding Component	41,91,524	59,094	Moulding Granuals, Powders	53,034					59,094	0%
	Total	2,13,29,639	42,27,916		46,74,942	4,20,595	10,652	13,578	2,201	42,27,916	10%



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Partner

Misra
✓ - 21/07/2018

सुशील कुमार जैन / SUSHIL KUMAR JAIN
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Udyog Bhawan, New Delhi



Counter Signed
Signature

अधिकारी / Superintendent
एच-11 सीमा मुक्त मंडल नाशिक
एम्.पी.सी. ऑफिस, डिवीजन नाशिक

NSS India Private Limited(100%EOU)
H-8, MIDC, AMBAD, NASHIK-422010



Annexure - 3
FY-2018-19

Sl. No. 10 to ANF-4B - Production and consumption data of the manufacturer for the year 2018-19

Sr No.	Total Production of the export product		Quantity of the different inputs consumed/used		Quantity consumed / Unit Production				Lead Scrap	Net Weight of RM Consumed	% Of Scrap
	Name of the Products	Qty (Nos.)	Qty (KGS)		RM Consumed	Copper Scrap	Aluminium Scrap	Brass Scrap			
1	DC Busbar	14,238	2,37,256	Copper Profile, Section, Bar, Plates & Foils Aluminium Profile, Section, Bar, Plates & Foils	KGS	KGS	KGS	KGS	KGS	2,37,256	12.50%
2	Press Work Items	28,76,395	8,23,869	Copper Bar, Rods, Strips	9,16,814	1,10,018				8,23,869	13.35%
			22,840	Aluminium Foils	27,692		4,852			22,840	21.24%
3	Fabricated Busbars	64,037	15,931	Copper Bar, Rods, Strips	18,469	1,537				16,931	9.08%
4	Laminated Connectors	4,27,819	1,70,159	Copper Foils	1,96,803	26,444				1,70,159	15.54%
5	Cast Pillars	39,34,557	14,04,599	Lead Ingots	14,06,485				1,886	14,04,599	0.13%
			17,066	Copper Foils	18,350	1,484				17,066	8.70%
			1,55,149	Moulding Granules	1,55,149					1,55,149	
6	Bolted Moulded Connectors	65,45,020	4,82,585	Copper Strips	1,55,000	50,469				4,82,585	10.48%
				Copper Cable (Covered in KGS equivalent)	3,68,000						
				Moulding Granules	80,152						
7	Machined & Forged Components	39,42,829	6,43,731	Copper Bars, Rods, Strips, Sheets	7,79,778	1,31,047				8,48,731	20.20%
			13,682	Aluminium Rods, Bars, Foils	18,050		4,368			13,682	31.93%
8	Electrical and Auto Assemblies	6,95,800	3,41,110	Copper Bars, Rods, Strips, Sheets	4,12,883	71,773				3,41,110	21.04%
			15,555	Brass Bars, Rods, Strips, Sheets	20,620			5,065		15,555	32.56%
9	Moulding Component	46,48,629	69,235	Moulding Granules, Powders	69,235					69,235	0.00%
	Total	2,31,51,324	44,13,766		49,10,628	4,22,666	9,220	5,065	1,886	44,13,766	9.57%



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Countersigned
[Signature]

11-11-21
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MSS India Private Limited (100%EQU)
H-8, MIDC, AMBAD, NASHIK-422010

Annexure - 4

Sl. No. 10 to ANF-4B - Production and consumption data of the manufacturer for the year 2019-20

Sr No.	Total Production of the export product		Qty (Nos.)	Qty (KGS)	Quantity of the different inputs consumed/used	Quantity consumed / Unit Production				Lead Scrap	Net Weight of RM Consumed	% Of Scrap
	Name of the Products					RM Consumed	Copper Scrap	Aluminium Scrap	Brass Scrap			
						KGS	KGS	KGS	KGS	KGS	KGS	
1	DC Busbar	14 657	3,70,840		Copper Profile, Section, Bar, Plates & Foils Aluminium Profile, Section, Bar, Plates & Foils	4,07,924	37,094				3,70,840	10.00%
2	Press Work Items	29,42,837	8,80,308		Copper Bar, Flats, Rods, Strips Aluminium Flats	9,95,456	1,15,146	6,894			8,80,308	13.08%
			38,300			45,184					38,300	18.00%
3	Fabricated Busbars	76,806	24,553		Copper Bar, Flats, Rods, Strips	25,781	1,226				24,553	5.00%
4	Laminated Connectors	4,73,137	1,76,964		Copper Foils	2,12,357	35,393				1,76,964	20.00%
5	Cast Pillars	35,20,235	12,91,613		Lead Ingots	12,92,983				1,370	12,91,613	0.11%
			18,655		Copper Flats	20,894	2,239				18,655	12.00%
			1,45,474		Moulding Granuals	1,58,300			4,565		1,45,474	0.00%
			22,826		Brass Rods	27,391					22,826	20.00%
5	Bolted Moulded Connectors	98,95,870	5,98,788		Copper Strips	1,84,200	60,300				5,98,788	10.07%
					Copper Cable (Converted in KGS equivalent) Moulding Granuals	3,86,600						
						86,288						
7	Machined & Forged Components	36,50,903	5,78,521		Copper Bars, Rods, Flats, Strips, Sheets	7,09,567	1,31,047				5,78,521	22.65%
			29,845		Aluminium Rods, Bars, Flats	37,306		7,461			29,845	25.00%
8	Electrical and Auto Assemblies	5,03,963	2,30,776		Copper Bars, Rods, Flats, Strips, Sheets	2,88,470	57,594				2,30,776	25.00%
			35,200		Brass Bars, Rods, Flats, Strips, Sheets	47,072			11,872		35,200	33.73%
9	Moulding Component	27,57,676	47,689		Moulding Granuals, Powders	47,699					47,689	0.00%
	Total	2,38,36,086	44,90,352			49,85,473	4,40,133	14,355	16,437	1,370	44,90,352	9.80%

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counter signed
Shubhai



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20/09/2019